

SLP(C)No. 1907 OF 2001

ITEM No.33

Court No. 9

SECTION XIV
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.1907/2001

(From the judgement and order dated 08/09/2000 in SAO 363/85
of The HIGH COURT OF DELHI AT N. DELHI)

M/S. BHARAT SALES LTD. & ANR.

Petitioner (s)

VERSUS

LAKSHMI DEVI & ORS.

Respondent (s)

(With prayer for interim relief)
(With Appln(s). for substitution)

Date : 03/12/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.P. MOHAPATRA
HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

For Petitioner (s)

Mr. Prakash Shrivastava,Adv.

For Respondent (s)

Mr.Soli J.Sorabjee,AG
Mr.Shridhar Y. Chitale,Adv.
Mr. Shreekant N. Terdal,Adv.

Mr.L.K.Garg,Adv.
Mr. Balraj Dewan.,Adv.

UPON hearing counsel the Court made the following
O R D E R

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On the prayer made by learned counsel for the
respondents a week's further time is granted for filing
counter affidavit. Rejoinder if any, will be filed
within two weeks' thereafter. The case be listed after
three weeks.

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(Usha Bhardwaj)
P.S. to Registrar

(S.Malkani)
Court Master